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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CP 175/99 in OA 1311/96

New Delhi, this the 4th day of June, 1999

HON'BLE SHRI S. R. ADIGE, VICE-CHAIRMAN (A)
HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

1. N.N.Pandey s/o Late Sh. Ambika Pandey,
r/o H.No. 308, Sector VIII,
R.K.Puram, New Delhi.
2. Ananda Singh s/o Sh. Bachi Singh,
r/o H.No. 429, Sector IV,
R.K.Puram, New Delhi.Petitioners

(By Advocate: Shri H.K.Gupta)

Vs.

1. Shri Shyamal Dutta,
Director, Intelligence Bureau (MHA),
Govt. of India,
North Block, New Delhi.
2. Shri A.K. Vohra,
Joint Director, Intelligence Bureau (MHA),
Govt. of India,
North Block, New Delhi.
3. Shri P.V.Karunakaran,
Assistant Director,
Intelligence Bureau (MHA),
Govt. of India, North Block,
New Delhi. ..Respondents

(By None)

O R D E R (ORAL)

Hon'ble Shri S.R.Adige, Vice-Chairman (A):

Petitioners ^{alleged} ~~said~~ that the respondents have committed contempt of Tribunal's order dated 25.6.1996 passed in OA 1311/96 as modified by order dated 20.9.1996. In OA 1311/96, the applicants have challenged the impugned reversion order and any other order of reversion, if any, issued/likely to be issued in so far as applicants are concerned.

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By order dated 25.6.96 the respondents were directed to maintain the status-quo as of that date regarding the posts and positions held by the applicants, but by subsequent order dated 20.9.1996, ^{the} earlier order was modified by making it clear that any action taken in pursuance to the decision of the CAT which was upheld by the Hon'ble Supreme Court, shall be subject to the outcome of the O.A.

Pursuant to that order respondents have issued the impugned order dated 26.5.1999 (Anneuxre-C) reverting the applicants.

In the light of the facts and circumstances discussed above, manifestly, it ^{is} ~~not~~ evident that there has ^{not} been any deliberate and wilful disobedience of the Tribunal's order. The impugned order dated 26.5.1999 has already been made subject to the outcome of the O.A. by our order dated 20.9.1996, which position is reiterated.

Under these circumstances, the Contempt Petition is dismissed.


(Smt. Lakshmi Swaminathan)
Member (J)


(S. R. Adiga)
Vice-Chairman(A)

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